

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-BA-8-2020

Mr. Michael Odikpo Okafor ... Applicant.

Versus

1. State & 2 ors. ... Respondents.

Shri K. Poulekar, Advocate for the Applicant.

Shri S. R. Rivankar, Special Public Prosecutor with Shri Gaurish Nagvenker, Addl. Public Prosecutor on behalf of the State.

Coram : Nutan D. Sardesai. J.

Dated : 23rd July, 2020

P.C.:

Heard Shri K. Poulekar, learned Advocate for the applicant and Shri S. R. Rivankar, learned Special Public Prosecutor on behalf of the State.

2. After hearing for some time, Shri K. Poulekar, learned

Advocate on the basis of instructions seeks leave to withdraw the application with liberty to apply afresh after six months or on the receipt of the CFSL Report particularly insofar as the LSD is concerned, whichever is earlier. Liberty granted.

3. On the above terms this application stands disposed off.

Nutan D. Sardesai, J.

MF/-